

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CIRCUIT BENCH AT RANCHI**

**CP/ 51/16/2017**

**[Arising out of OA 51/239/2015]**

**DATE OF ORDER 14.03.2019.**

Rameshwar Verma son of Shri Sankar Prasad mahto, Resident of Vill + PO- Khudisar Via-Pirtand PS- Dumari Distt- Giridih, State of Jharkhand

**By Advocate :- Shri L.D. Ram**

Vs

1. Shri Ram Pujan Singh Supdt of Post Offices, giridih Division, Post Office & Police Station cum Dist- Giridih-815301, State of Jharkhand.
2. Shri S.C. pandey, S.D.I. west Sub division Giridih-Post/PS/Dist- Giridih- 815301

**By Advocate :- None**

**ORDER (ORAL)**

**Jayesh V. Bhairavia, Member (Judl.)** In the instant contempt petition has been filed for non compliance of order/direction passed by this tribunal vide order dated 17.02.2017 in O.A 239/2015.

2. In response to the show cause notices, the respondents have filed their reply and they have mainly contended that the respondents have preferred an appeal/writ petition No. WP(C ) No. 5605/2018 before the Hon'ble Jharkhand High Court challenging the order of this Tribunal and the said SP(C) is under subjudice. It is further contended that the respondents have pleaded in that writ petition that in fact

recruitment process was completed on 06.08.2016 in pursuance to notification dated 30.03.2016. It is further submitted by the respondents that since writ petition is pending for final adjudication, this CP may be dropped.

3. On the other hand, l/c for applicant submitted that till date no order has been passed in the said writ petition.

4. We have considered the submissions of l/c for both the parties. It is our considered opinion that since the order of this Tribunal has been challenged before the Hon'ble High Court which is still pending for adjudication and the decision of Hon'ble High Court will be followed by the both parties. Therefore, the CP is dropped. Notices are discharged.

(Dinesh Sharma)  
Member (Admn.)

(Jayesh V. Bhairavia)  
Member (Judl.)

Mks